

Production and sale of Pepsi Cola

***190. SHRI RAMCHANDRA
BHARADWAJ:**

SHRI J. P. GOYAL:

Will the Minister of **INDUSTRY AND COMPANY AFFAIRS** be pleased to state:

(a) whether there is a proposal under consideration of Government to permit production and sale of Pepsi Cola soft drinks in India;

(b) if so, what are the salient features thereof; and

(c) by when a final decision is likely to be taken in the matter?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) to (c) An application submitted by M/s. Agro Products Exports India Private Limited for approval to the manufacture of fruit juice and processed agrobased products in collaboration with M/s. PepsiCo Incorporated of USA and inter-alia involving sale of Pepsi Cola soft drinks in India, has been rejected as the proposal made therein was not in line with Government policy.

Wage revision of I.D.P.L. workers

***191. DR. BAPU KALDATE :** Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether it is a fact that the workers of the Indian Drugs and Pharmaceuticals Limited have demanded revision of their wages;

(b) if so, what are the details thereof;

(c) whether the previous wage-agreement is over; and

(d) if so, what steps have been taken to start negotiations with the Union/workers for a new wage agreement?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (d) The earlier wage agreement between IDPL Management and its workmen expired on 30th

September, 1984. Negotiations were accordingly held by the management with the workers' unions for a new wage settlement effective from 1st October, 1984. On the basis of the proposals received from the management in this regard, Government approval was issued on 6th June 1985.

HMT watches

***192. DR. LOKESH CHANDRA:
MISS SAROJ KHAPARDE:**

Will the Minister of **INDUSTRY AND COMPANY AFFAIRS** be pleased to state:

(a) whether it is a fact that HMT imports watches, changes their cases and dial, designs and marks up the prices; and

(b) whether HMT is allowed to import watches at 50 per cent duty as against the normal 120 per cent import duty?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) and (b) No, Sir.

Opening of licensed post Offices in Rural, Urban and Semi-Urban areas

***193. SHRI DHULESHWAR
MEENA:**

SHRI N. N. BALARAM:

Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) whether it is a fact that Government have approved a scheme for opening of licensed post offices in rural, urban and semi-urban areas to be run by the private sector;

(b) if so, what are the broad features of this scheme and the areas it will cover, to start with indicating the commission that will be paid to the agents and the functions of these licensed post offices;

(c) whether Government are also considering the extension of this scheme to telecommunication services as well; and

(d) if so, what are the details of the services to be brought under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RM NIWAS MIRDHA) : (a) A Scheme has been approved for introduction of Postal Agents Service in urban and semi-urban areas of the country for limited Postal transactions of sale of Postal stamps and stationery and booking of Registered letters through licensed postal agents,

(b) The broad features of the scheme are as follows:

At present, we have postal agents approved for sale of postage stamps and stationery. Under the licensed postal agents scheme, the individuals, companies registered under the Indian Companies Act 1913, sole proprietorship firms and partnership firms can be appointed as licensed agents. Preference will be given to charitable institutions, mahila samaj, war widows, cooperative societies, handicapped persons and agents already selling stamps and stationery.

The postal agent will be given a commission of 5 per cent on sale of stamps and commission of 50 Paise for registered letter booked. He will also clear his office letter boxes and arrange despatch of the articles to the account office.

(c) and (d) The policy of manning Long Distance Public Telephones on the Telecom. side is given in the annexure. [See Appendix CXXXV, Annexure No. 28]

भारतीय सीमेंट निगम को हुआ लाभ

*194. श्री प्यारेलाल खंडेलवाल : क्या उद्योग और कंपनी कार्य मंत्री यह बताने की कृपा करेंगे कि वर्ष 1984-85 के दौरान भारतीय सीमेंट निगम को कारखाना-वार कितना-कितना शुद्ध लाभ हुआ ?

उद्योग और कंपनी कार्य मंत्री (श्री वीरेन्द्र पाटिल) : वर्ष 1984-85 में भारतीय सीमेंट निगम द्वारा अर्जित शुद्ध

लाभ के एकवार आंकड़े निम्नलिखित हैं :—

| एकक | शुद्ध लाभ (+)/हानि (—) (लाख रुपयों में) |
|------------------|---|
| मांढर . . . | + 83 |
| कुरकुटा . . . | + 21 |
| बोकाजन . . . | + 51 |
| राजवन . . . | + 120 |
| नयागांव . . . | + 107 |
| अकलतारा . . . | — 325 |
| यरागुन्तला . . . | + 42 |
| चरखी दादरी . . . | + 105 |
| आदिलाबाद . . . | — |

इस एकक के वाणिज्यिक स्तर पर उत्पादन आरंभ नहीं किया है इसलिए लाभ अथवा हानि का उल्लेख नहीं किया गया है।

Use of by-products of the Madras Refineries

*195. SHRI R. MOHANARANGAM: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that the by products of the Madras Refineries, Phase-1 and Phase-2 are to be utilised by subsidiary units in Tamil Nadu State; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b) There are no by-products from the Madras Refineries. However, kerosene is proposed to be utilised by a Joint venture between Tamil Nadu industrial Development Corporation and Southern Petrochemical Industries Corporation Ltd, for production of 50,000 tonnes of Linear Alkyl Benzene per year. The propylene separated from the Cracking Unit is proposed to be supplied for the manufacture of Propylene oxide, Propylene Glycol and Iso-Propyl alcohol.

Sick Industrial Units

*196. SHRI K. MOHANAN: Will the Minister of INDUSTRY AND COM-